

Annexure-2

Name of the Corporate Debtor: Morarjee Textiles Limited

Date of commencement of CIRP: 09th February 2024

List of creditors as on: 18 August 2025

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in INR)

S No	Name of Creditor	Details of Claim received		Details of Claim admitted						Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in CoC					
1	ACT Fininvest Limited	21-Feb-24	1,284,648,598	1,284,648,598	Financial	-	-	No	16.79%			-	-	Note 1
2	Renato Finance & Investment Pvt. Ltd.	21-Feb-24	70,923,284	70,923,284	Financial	-	-	No	0.93%			-	-	Note 1
3	Myra Mall Management Company Pvt. Ltd.	22-Feb-24	43,187,247	43,187,247	Financial	-	-	No	0.56%			-	-	Note 1
4	Urvi Ashok Piramal	21-Feb-24	144,496,630	130,319,760	Financial	-	-	Yes	-			14,176,870	-	Note 3
5	Harshvardhan Ashok Piramal	21-Feb-24	51,690,342	47,520,000	Financial	-	-	Yes	-			4,170,342	-	Note 3
	Total		1,594,946,101	1,576,598,889		-	-		18.29%			18,347,212	-	

Note:

- The claimants have been provisionally treated as Related Party based on the information received from Management. However, based on the information provided by the claimants and legal opinion received from RP legal counsel dated 3rd July 2024, the claimants are concluded as non-related party as per the provisions
- The Claimant Ashok Piramal Management Corporation Limited had identified itself as a financial creditor. However, based on the information provided by the claimant and legal opinion received from RP legal counsel, the claimant is concluded as Operational Creditor. Accordingly, their claim as an operational creditor is under reconciliation and has been rejected in its entirety as a financial creditor.
- The Claimants have identified themselves as related party to corporate debtor and in pursuance to the proviso to section 21 (2) of the Insolvency & Bankruptcy Code 2016, the claimants will not have a right of representation, participation and voting in the meetings of the Committee of Creditors (CoC) of the Corporate Debtor.